

CENTRAL ADMINISTRATIVE TRIBUNAL**MADRAS BENCH****OA/310/00 940/2019****Dated Monday ,the 24th day of February, 2020****PRESENT****Hon'ble Mr.T.Jacob , Member(A)**

D. Ramaraj,
S/o late R.Durairaj,
Garden Mate,
Office of SE/W/A/GOC,
Ponmalai, Trichy District.
Tamil Nadu.

....Applicant

(By Advocate M/s Ratio Legis)

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Vs

1. Union of India rep by
The General Manager,
Southern Railway,
Park Town, Chennai – 3.

2. The Divisional Personnel Officer,
Tiruchirappalli Division,
Southern Railway, Trichy.

....Respondents

(By Advocate Mr. P. Srinivasan)

ORAL ORDER

Pronounced by Hon'ble Shri. T.JACOB, Member(A)

When the matter came up for hearing today, the learned counsel for the respondent submits that the relief sought for by the applicant is under consideration by the Department. He has also filed an affidavit to this effect.

2. In view of the above, the learned counsel for the applicant seeks to withdraw the OA.
3. In the circumstances, the OA is dismissed as withdrawn.